

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32282/2011
(From the judgment and order dated 24/08/2011 in APOT
No.245/2011 of The HIGH COURT OF CALCUTTA AT KOLKATA)

TEA BOARD INDIA

Petitioner(s)

VERSUS

I.T.C. LIMITED

Respondent(s)

(With application for permission to place additional documents
on record and prayer for interim relief)

Date: 05/12/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. Rajendra Kumar, Adv.
Ms. Latha Nair, Adv.
Mr. Sanjai Kumar Pathak, Adv.
Ms. Puneeta Bhargava, Adv.

For Respondent(s) Mr. Harish N. Salve, Sr. Adv.
Mr. Ajay Aggarwal, Adv.
Mr. Kishan Rawat, Adv.
Mr. Rajan Narain, Adv.
Ms. Amrita Chatterjee, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Mr. Rajan Narain, learned Advocate-on-Record
appearing on caveat accepts and waives formal
notice on behalf of the sole respondent.

Counter affidavit be filed within four weeks.
Rejoinder be filed within two weeks thereafter.

List the matter after six weeks.

[KALYANI GUPTA]
COURT MASTER

[INDU SATIJA]
COURT MASTER